

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO. 060/00915/2016

Chandigarh, this the 28th day of November, 2017

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Dr. Ruchi Anand D/o Sh. V.P. Chopra, aged 42 years, working as Assistant Professor (Commerce), D.A.V. College, Sector 10, Chandigarh, resident of House No. 333, Sector 4, Mansa Devi Complex, Panchkula-134114 (Group-B).

....APPLICANT

(Argued by: Shri Rohit Seth, Advocate)

VERSUS

1. Union of India through the Secretary, Government of India, Ministry of Home Affairs, North Block, New Delhi-110001.
2. Chandigarh Administration through Secretary, Department of Education, U.T. Chandigarh, Sector 9, Chandigarh.
3. Director Higher Education, Chandigarh Administration, Sector 9, Chandigarh
4. Principal, D.A.V. College, Sector 10, Chandigarh.

....RESPONDENTS

(By Advocate: Shri Arvind Moudgil)

ORDER (Oral)

JUSTICE M.S. SULLAR, MEMBER (J)

At the very outset, the learned counsel intends to withdraw the present Original Application (OA), to enable the applicant to avail her legal remedy for the same cause of action, in an appropriate forum and in accordance with law.

2. Therefore, the instant O.A. is hereby disposed of as withdrawn, with the aforesaid liberty, as prayed for, particularly when there is no opposition on behalf of the respondents.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 28.11.2017

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